

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

OA NO.608/2005

Friday this the 5th day of January, 2007

Coram:

Hon'ble Mrs.Sathi Nair, Vice Chairman

Hon'ble Mr.George Paracken, Judicial Member

K.Muhusin, Kulandam(House),
Amini,
Union Territory of Lakshadweep. Applicant

By Advocate Mr.P.V.Mohanan

V/s.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathy.
2. The Director of Agriculture,
Department of Agriculture,
Kavarathy.
3. The Chair Person,
Village(Dweep), Panchayat,
Amini Island. Respondents

By Advocate Mr.Shafik M.A.

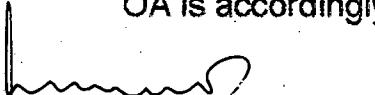
This OA having been heard on 5th January,2007, the
Tribunal on the same day delivered the following:-

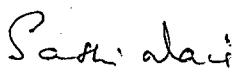
(ORDER)

Hon'ble Mrs.Sathi Nair, Vice Chairman

When the OA came up for hearing, counsel for applicant
submitted that he would like to withdraw the OA subject to reservation of
his right to be considered as per rules whenever notification is issued.

OA is accordingly dismissed as withdrawn.


GEORGE PARACKEN
JUDICIAL MEMBER
abp


SATHI NAIR
VICE CHAIRMAN